

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री हाथी) : (क) और (ख) भारत-पूर्व पाकिस्तान सीमा पर कोई संयुक्त राष्ट्र प्रेक्षक नहीं है। प्रतः यह प्रश्न ही नहीं उठता।

Delhi Education Code

1432. **Shri D. C. Sharma:** Will the Minister of Education be pleased to state:

(a) whether it is a fact that education in Delhi Schools is not being governed by any code;

(b) whether any proposal for framing an education code for Delhi is under consideration; and

(c) if so, the details thereof?

The Minister of Education (Shri M. C. Chagla): (a) to (c). The education code for Delhi has been published and has been introduced in all the schools of Delhi, with effect from 15-2-1956. The code contains, *inter alia*, Chapters on Departmental Organisation, Inspection of Schools, Rules for Recognition, Grant-in-aid Rules, Service conditions of aided school teachers, including Punishments and Appeal Rules, Fees and Funds, Rules for grant of scholarships, Rules to be followed by schools in regard to admissions, transfers, class promotions, medical examination, etc.

Fertilizer Factory, Bombay

1433. **Shri D. N. Tiwary:** Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether the Fertilizer Factory at Bombay is so designed as not to reach full production to its rated capacity for want of sufficient water at Bombay;

(b) if so, the steps taken to remove the shortcomings; and

(c) the annual output and losses?

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan): (a) No.

(b) and (c). Do not arise.

Bikram University

1434. } **Shri R. G. Dubey:**
 { **Shrimati Savitri Nigam:**

Will the Minister of Education be pleased to state:

(a) whether the University Grants Commission has sanctioned the construction of various buildings attached to the Bikram University, Ujjain; and

(b) if so, what is the estimated cost of the buildings and what amount will be granted by the University Grants Commission?

The Minister of Education (Shri M. C. Chagla): (a) Yes, Sir.

(b) The estimated cost of the various building projects of the University approved by the University Grants Commission is Rs. 57,78,537 of which the share of the Commission will be Rs. 34,39,966.

Relationship Between Police and Public

1435. **Shri Surendra Pal Singh:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the reports of all the State Police Commissions, regarding the relationship between the police and the public have already been studied by the Union Ministry of Home Affairs; and

(b) if so, the main findings of the various Police Commissions on the subject, and what advice has been given by the Centre to the State Governments to improve further the relations between their Police force and the public?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) The Reports of the various State Police Commissions are being studied.

(b) The main recommendations of the Police Commissions set up by the Governments of West Bengal, Bihar, Uttar Pradesh and Maharashtra and of the Kerala Police Reorganisation Committee on the relationship between the police and the public are given in the statement laid on the Table of the House. [*Placed in Library, see No. LT-4044/65.*]

No advice has been given by the Government of India to the State Governments in this regard.

Tokyo Olympics

1436, Shri Surendra Pal Singh: Will the Minister of Education be pleased to state:

(a) whether it is a fact that a two-man observer team of the National Institute of Sports, which visited Tokyo during the recent Olympic games has drawn the Union Government's attention to certain maladies the Indian contingent was confronted with at the Tokyo Games; and

(b) if so, the main difficulties which our athletes experienced, and who have been held responsible for the same in the report submitted by the said observer team?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) and (b). The Chairman, Board of Governors, National Institute of Sports, Patiala and the Director of the Institute were deputed by the Board to observe the 18th Olympic Games at Tokyo held in October, 1964. Copies of their reports were received in this Ministry, but since these have not yet been considered by the Board of Governors, the Institute has been advised to place them before the Board in the first instance. The reports, when received by the Ministry

of Education with the comments of the Board, will be given due consideration.

Development of Land in Kalkaji for Displaced Persons

1437. { Shri S. C. Samanta:
Shri M. L. Dwivedi:
Shri Subodh Hansda:

Will the Minister of Rehabilitation be pleased to state:

(a) whether the land in the proposed Kalkaji colony for displaced persons, has been fully developed;

(b) if so, what would be the development cost per acre;

(c) whether applications have been invited from displaced persons; and

(d) maximum amount of land to be allotted to each family?

The Minister of Rehabilitation (Shri Tyagi): (a) The work of development of land in the colony is in full swing and is expected to be completed soon.

(b) The cost will be known after the development has been completed and accounts of the works cleared.

(c) No, Sir.

(d) Plots of 200, 300 and 400 square yards each are proposed to be developed.

Justice Mitter's Case

1438, Shri Yashpal Singh: Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 1202 on the 9th December, 1964 regarding Mr. Justice Mitter's case and state:

(a) whether decision in the case of his date of birth has been taken so far; and

(b) if not, the reasons for the delay?